

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:7251

ANSWERED ON:12.05.2000

CORRUPTION AND INCOME TAX EVASION BY IT/CUSTOMS & EXCISE OFFICIALS

ABDUL RASHID SHAHEEN

Will the Minister of FINANCE be pleased to state:

(a) whether the Government keep a vigil on Income Tax, Customs and Excise Officials for amassing wealth disproportionate to their known source of income;

(b) if so, the details thereof;

(c) the number of cases of alleged corruption and income tax evasion by such officers during each of the last three years; and

(d) the action taken against those officials during the above period ?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE

(SHRIV. DHANANJAYA KUMAR)

(a): Yes, Sir.

(b): The Department of Revenue has a vigilance set up, functional at different levels, headed by a Chief Vigilance Officer (CVO) in Revenue Head Quarters, and a CVO in each of the two Boards. At field level, all the Heads of Department keep a vigil through various provisions of the CCS (Conduct) rules. The CBI is also empowered to investigate cases under the Prevention of Corruption Act.

(c): During the last three years, the number of cases of corruption registered by CBI against the officials of the Income tax, Customs and Central Excise Departments is given below:

	1997	1998	1999
Income tax	23	18	19
Customs	27	21	36
Central Excise	18	17	20

(d): Action has been taken for filing of charge sheet/initiation of departmental action in all cases in which investigation has been completed.